of sick textile mills takenover/nation-alised by the Government from time to time, for rehabilitating and modernising them, for making them economically viable. It is not correct to state that NTC sells cloth at lower rates. The prices of products of NTC mills are Axed on the basis of demand and supply position in the market as also in relation to costs of each item.

848. [Transferred to the 8th January, 1991.]

Demand for _a High Court Bench at Dibrngarh

849. SHRI BHADRESWAR BURA-GOHAIN; Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government are aware that there is a long pending demand from the people of Upper Assam as well as the Bar to set up a High Court Bench at Dibrugarh; and

(b) if so, what is the present position in this regard?

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OF

THE MINISTRY OF LAW AND JUS TICE (SHRT SUBRAMANIAN SWA!MY)i (a) Representations have been received for establishing a> Bench of Gauhati High Court in the Barak Valley of Assam.

(b) No action has been taken by the Central Government as no proposal has been received from the Government of Assam in this regard.

Recommendations bty Ortsaa government for setting uP a private unit of ferro nickel in cuttack

850. SHRI KAHNU CHARAN LENKA; Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Orissa Government has suggested to the Central Government that a Letter of Intent to a private party be issued to set up a unit in district Cuttack for the manufacture of 52000 tonnes per annum of Ferro Nickel; and

(b) if so, what action the Union Government have taken in this re-T gard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI BASAVARAJ PATIL): (a) No, Sir.

(b) Does not arise.

Lapsed LIC Policies

851. PROF. SOURENDRA BHATTA-CHARJEE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a large number of insurance policies issued by the Bombay Divisional Office of Life Insurance Corporation under its salary savings scheme are getting laps ed every year for want of premia col lection procedure from the employers of the insured;

(b) whether the Corporation has also not been collecting the premia after the transfer of the insured from one place to another;

(c) whether some of the insured have sought exemption for delayed ,, payment of premia which mostly arose due to the failure of the Corporation to collect the same;

(d) whether the Bombay Divisional Office has been holding on the subject since long and as a result some insured have sought refunds of paid up premia; and

(e) if so, what are the details thereof and the action proposed to be taken in the matter? \sim

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) to (d)